

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 16557/2023

(Arising out of impugned final judgment and order dated 11-12-2023 in CRMWP No. 19192/2023 passed by the High Court Of Judicature At Allahabad)

RAJENDRA BIHARI LAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.264056/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.264057/2023-EXEMPTION FROM FILING O.T.)

Date : 03-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Prastut Dalvi, Adv.
Ms. Vidhi Thakar, Adv.
Ms. Pallavi Sharma, AOR

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Ms. Garima Prashad, Sr. Adv.
Mr. Akshay Amritanshu, AOR
Ms. Anjali Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let service be completed upon the respondent No. 4.
Counter affidavit be filed within two weeks and
rejoinder thereto, be filed within one week
thereafter.

List on 30.01.2024.

Interim order to continue until the next date of
hearing.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR